

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 195/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID KPS3 Transmission Limited.

Petitioner : POWERGRID KPS3 Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKPS3TL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner, PKPS3TL, submitted that, in compliance with the Record of Proceedings dated 6.5.2026, the Petitioner has filed a compliance affidavit dated 18.5.2026. He further submitted that the Petitioner company has since been merged with POWERGRID Khavda II-C Transmission Limited and, accordingly, prayed that the transmission licence be amended in the name of POWERGRID Khavda II-C Transmission Limited.

2. After hearing the representative of the Petitioner, the Commission directed CTUIL to file the following information on an affidavit within a week:

(a) CTUIL vide OM dated 04.11.2025 allocated the instant scheme under RTM for implementation, for which SCOD is 24 months from this OM; however, the Petitioner approached for a licence vide Petition dated 27.02.2026, i.e. after 4 months of the said OM. CTUIL to clarify whether there is any stipulated timeline provided to the implementing agency under RTM to apply for a transmission licence, keeping in view the fixed timeline to achieve COD from the issuance of OM. Furnish a copy of the relevant guidelines/ directives.

(b) Clarify that where the implementing agencies delay in filing the transmission licence Petition, how the implementation of the allocated project within the timeline provided in CTUIL's OM is ensured.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)